(b) if so, whether Government has identified hospitals, it proposes to empanel in North Goa and South Goa;

(c) whether any draft agreement has been prepared to be entered into with these hospitals;

(d) whether any dialogue or correspondence has taken place with the State Government of Goa; and

(e) what are the issues and results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) Yes. Orders have been issued on 17.11.2014 to open a CGHS Wellness Centre at Panaji, Goa.

(b) and (c) No. The process of empanelment of hospitals under CGHS will be initiated after opening of the Wellness Centre.

(d) and (e) Yes. The State Government had been requested to provide accommodation for CGHS Wellness Centre.

The State Government has, however been unable to provide accommodation for CGHS Wellness Centre so far.

Implementing of Clinical Establishment (Registration and Regulation) Act, 2010

†1784. DR. SANJAY SINH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the main features of the Clinical Establishment (Registration and Regulation) Act, 2010 meant for private hospitals in the country and the provisions made in the Act for checking the arbitrariness of private hospitals;

(b) the States which have enforced this Act and the name of those States which have not enforced it, till now;

(c) whether Central assistance under health schemes is being provided to those States also which have not enforced this Act till now and if so, the reasons therefor; and

(d) the time by which the Act is proposed to be implemented in all States of the country?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): (a) The Clinical Establishments (Registration and Regulation) Act, 2010 has been enacted by the Government of India to provide for registration and regulation of all clinical establishments in the country (both Government and Private) with a view to prescribing the minimum standards of facilities and services provided by them. In terms of the Clinical Establishments (Central Government) Rules, 2012 notified under this Act, the clinical establishments are required to display their rates at a conspicuous place, charge the rates for each type of procedures and services within the range of rates determined by the Central Government from time to time in consultation with the State Governments. They are also required to follow Standard Treatment Guidelines as may be issued by Central/State Governments.

(b) The Clinical Establishments (Registration and Regulation) Act, 2010 has been adopted by 10 States namely, Sikkim, Mizoram, Arunachal Pradesh, Himachal Pradesh, Uttar Pradesh, Bihar, Jharkhand, Rajasthan, Uttarakhand and Assam and by all Union Territories (UTs) except Delhi. All other States and Union Territory of Delhi have not adopted the Act as yet and therefore, its provisions cannot be enforced in the States which have not adopted the Act.

(c) Under the National Health Mission (NHM), financial and technical support is provided to States/UTs to strengthen their healthcare systems including support for Clinical Establishments Act, 2010, based on the requirements posed by States/ UTs in their Programme Implementation Plans.

(d) Health is a State subject. The Government has been pursuing remaining States to adopt the Act. The States need to adopt the Act in terms of Article 252 of the Constitution of India.

Availability of banned chemical carbide in market

1785. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has banned chemical carbide used for artificially ripening the fruits, if so, the details thereof; and

(b) whether it is a fact that the said chemical is widely available in the market even after its ban?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) and (b) Manufacture of most